

FIR No. 49/2020
PS: Aman Vihar
State Vs. Laxmi Narain @ Bittoo
U/s 411 IPC

Fresh Chargesheet received.

07.05.2020

Present : Sh. Pankaj Yadav, Ld. APP for the State.

IO HC Dinesh in person.

Accused- Laxmi Narain @ Bittoo is stated to be in J/C but not appearing today.

Charge-sheet be sent to the concerned Court through Facilitation Centre for **05.06.2020 at 02:00 PM** or for any other day when the Court resumes normal functioning, whichever is later.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/07.05.2020

FIR No. 56/2020
PS: Rani Bagh
State Vs. Ratnesh Ram
U/s 363/376 IPC, Section 6 POCSO Act

Manual court proceedings.

07.05.2020

Present : Sh. Pankaj Yadav, Ld. APP for the State.

None for accused-Ratnesh Ram.

The perusal of the record reveals that the release warrants have been received back from Jail Superintendent, Tihar, Delhi, wherein Section 6 of POCSO Act has not been mentioned.

Let the concerned Ahlmad, who has performed duty on 06.05.2020 be summoned through AO (Judicial) attached with the office of Ld District & Sessions Judge (North-West), Rohini Courts, Delhi for 08,05,2020 for furnishing clarifications in this regard.

Put up for consideration on 08.05.2020.

Copy of this order be marked to Computer Incharge to upload the same on official Website by today.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/07.05.2020

CC No. 8869/2018

Vikram Vs. Raj Kumar Sharma,

Online Proceedings

07.05.2020

Present : None for applicant.

Sh. Kunal Manav, counsel for applicant was contacted over the mobile phone.

The present application has been received at 3:00 PM. Ld Counsel for the applicant was contacted over the phone, wherein he stated that he does not want to press the present application.

Accordingly, the present application is dismissed as withdrawn.

Copy of this order be marked to Computer Incharge to upload the same on official Website by today.

(PRITU RAJ)

Duty MM: North West

Rohini: Delhi/07.05.2020